

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
STARRED QUESTION NO. 110
TO BE ANSWERED ON 02.05.2016**

PF DEFAULTERS

***110. SHRI CH. MALLA REDDY:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware that a number of employers and establishments in the country have not been depositing their contribution in the Provident Fund (PF) regularly and if so, the details of such companies;**
- (b) since when these entities have not deposited their contribution and the action taken by the Government against such PF defaulters during each of the last three years and the current year, State/UT-wise;**
- (c) the details of the Government undertakings/bodies which have defaulted payment of their contributions in PF during the said period, State/UT-wise;**
- (d) whether the Government has taken any action to ensure compliance of PF laws by all establishments/employers including companies/corporations owned by it and if so, the details thereof and the success achieved therefrom during the said period; and**
- (e) the steps taken or proposed to be taken by the Government to protect the interests of employees in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 110 TO BE ANSWERED ON 02.05.2016 BY SHRI CH. MALLA REDDY REGARDING PF DEFAULTERS.

(a) Instances of non-deposit of contribution by some establishments covered under the Employees' Provident Funds & Miscellaneous Provisions (EPF&MP) Act, 1952 have come to the notice of Employees' Provident Fund Organisation (EPFO) as they have violated the provisions of the Act and the Schemes framed thereunder.

(b) The details of defaulting establishments State/UT-wise for the year 2012-13 to 2015-16 (upto December, 2015) are at Annex A.

The following actions have been taken by EPFO against the defaulting establishments:-

- i. Action under Section 7A of EPF&MP Act, 1952 against the defaulting establishments for assessment of dues.
- ii. Action under Section 14B of the Act for levy of damages for belated deposit of dues.
- iii. Action under Section 7Q of the Act for levy of interest for belated remittances.
- iv. Recovery actions as provided under Section 8B to 8G of the Act.
- v. Action under Section 14 of the Act for filing prosecution against the defaulters before the competent Court of law.
- vi. Action under Section 14 of Indian Penal Code (IPC) against the employer for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the Fund.

(c) A total number of 1195 public sector entities have defaulted payment of their contributions in the year 2014-15 under the Schemes framed under the Act. The State/UT-wise details of total assessed demand amounting to Rs. 1263.03 crore in these entities as on 31.03.2015 is at Annex B.

(d) EPFO has taken action as enumerated in reply to part (b) of the Question above to ensure compliance of the Act by the defaulting establishments. These actions have resulted in recovery of Rs. 3240.14 crore from the defaulting establishments during the year 2014-15.

(e) EPFO has been taking steps as stipulated under the Act and the Schemes framed thereunder to protect interests of the employees covered under the Act.

ANNEX A

ANNEX REFERRED TO IN REPLY TO PART (b) OF LOK SABHA STARRED QUESTION NO. 110 TO BE ANSWERED ON 02.05.2016 BY SHRI CH. MALLA REDDY REGARDING PF DEFAULTERS.

Details of number of defaulting establishments covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952.

S. No.	Name of the State	2012-13	2013-14	2014-15	2015-16 (up to December, 2015)
1.	Andhra Pradesh including Telangana	1605	1461	528	883
2.	Bihar	62	147	28	110
3.	Chhattisgarh	44	87	302	88
4.	Delhi	62	105	82	211
5.	Goa	126	102	61	33
6.	Gujarat including Daman & Diu and Dadra & Nagar Haveli	293	387	287	340
7.	Haryana	170	112	185	204
8.	Himachal Pradesh	0	0	0	0
9.	Jharkhand	0	0	0	0
10.	Karnataka	1217	1152	1133	1105
11.	Kerala including Lakshadweep	2009	2078	721	1118
12.	Madhya Pradesh	553	423	446	188
13.	Maharashtra	538	181	955	1692
14.	North-Eastern Region including Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	135	161	233	223
15.	Odisha	96	39	73	178
16.	Punjab including Chandigarh	66	485	172	348
17.	Rajasthan	119	210	182	107
18.	Tamil Nadu including Puducherry	3609	5198	4091	2644
19.	Uttar Pradesh	288	555	67	562
20.	Uttarakhand	66	87	51	13
21.	West Bengal including Andaman & Nicobar Islands and Sikkim	337	374	494	885
	TOTAL	11395	13344	10091	10932

ANNEX B

ANNEX REFERRED TO IN REPLY TO PART (c) OF LOK SABHA STARRED QUESTION NO. 110 TO BE ANSWERED ON 02.05.2016 BY SHRI CH. MALLA REDDY REGARDING PF DEFAULTERS.

Bifurcation of demand in Public Sector (Unexempted) as on 31.03.2015 (All Schemes).

Region	Public Sector
Dehradun	25.67
Delhi (North)	0.00
Delhi (South)	0.00
Zonal Office (ZO) (Delhi & Uttarakhand)	25.67
Chandigarh	38.76
Ludhiana	3.36
Shimla	1.24
ZO (Punjab & Himachal Pradesh)	43.36
Kanpur	51.47
Meerut	5.62
Patna	9.25
ZO (Uttar Pradesh & Bihar)	66.33
Faridabad	0.00
Gurgaon	0.00
Jaipur	0.89
ZO (Haryana & Rajasthan)	0.89
Ahmedabad	7.54
Baroda	0.00
Indore	188.96
Surat	0.00
ZO (Gujarat & Madhya Pradesh)	196.49
Kandivili	0.79
Mumbai-I Bandra	100.02
Mumbai-II Thane	0.00
Nagpur	29.18
Pune	0.00
Raipur	15.06
ZO (Maharashtra & Chhattisgarh)	145.05
Bangalore	1.29
Gulbarga	1.56
Mangalore	17.06
Panaji	0.00
Peenya	0.24
ZO (Karnataka & Goa)	20.15

Bhubaneshwar	598.70
Guntur	11.40
Hyderabad	11.24
Nizamabad	2.37
ZO (Andhra Pradesh & Odisha)	623.71
Chennai	0.33
Coimbatore	27.35
Madurai	5.67
Tambaram	25.01
Thiruvananthapuram	24.87
ZO (Tamil Nadu & Kerala)	83.23
Guwahati (NER)	26.55
Jalpaiguri	6.40
Kolkata	25.20
Ranchi	0.00
ZO (West Bengal, North-Eastern Region and Jharkhand)	58.15
All India	1263.03
